

(2026) 02 P&H CK 1772
In the Punjab And Haryana At Chandigarh
Case No : Civil Writ Petition No. 3032 Of 2026

Ranbir Singh

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 10-02-2026

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2026) 02 P&H CK 1772

Hon'ble Judges : Ramesh Kumari, J

Bench : Single Bench

Advocate : Narinder S. Sindher, Hemant Hans

Final Decision : Disposed Of

Judgement

Ramesh Kumari, J

1. The present petition has been filed under Article 226 of the Constitution of India seeking issuance of a writ of mandamus directing the official respondent No.2-Passport Officer, Ambala City, Regional Passport Office to issue a passport to the petitioner in view of the application moved by him.
2. At the very outset, learned counsel for the petitioner has submitted that the petitioner has recently moved an application Annexure P-1 for issuance of passport but no action has been taken so far.
3. Notice of motion.
4. Mr. Hemant Hans, Central Govt. Counsel for UOI, who is present in Court, has accepted the notice on behalf of the respondents-State and submits that the needful will be done in due course.
5. In view of the limited prayer made by the petitioner the present petition is disposed of at this stage with a direction to respondent No. 2 to do the needful on his application as per law within a reasonable time.

6. Diisposed of accordingly.